

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
UDHMAPUR**

ORDER

No. 118 .

Dated: 06-10-2021.

It has come to the notice of undersigned that interim orders are not being uploaded in Case Information System (CIS 3.2) instantly, which creates a great inconvenience for all the stakeholders of District Udhampur. The Hon'ble High Court of Jammu & Kashmir and Ladakh has already passed the direction in the case titled **Nazir Ahmad Bhat V/S Union Territory of J&K, that all the interim orders shall be uploaded instantly with digital signature.**

In this regard, all the Judicial Officers of District Udhampur are hereby impressed to direct their concerned Stenographers to upload all the interim Orders with their digital signature passed by concerned court instantly from now onwards. The Courts where the post of Stenographer is lying vacant, the concerned Ahlimad shall upload the interim order, digitally signed by the concerned Judicial Officer. The System Officer and System Assistants can be called for any assistance/training if needed.

The System Officer and System Assistants shall keep track of all the above directions and shall report to the undersigned on weekly basis.

The instant direction shall be complied within its letter and spirit and any deviation from the said direction shall be viewed strictly.



(Y.P Bourney)

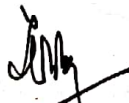
Principal District & Sessions Judge,
Principal Distt. & Sessions Judge
UDHAMPUR

No.1239-43/PDSJU

Dated: 06-10-2021

Copy to the:

1. All the Judicial Officers of District Udhampur for information.
2. All the Stenographers/Steno-typists working in different Courts of District Udhampur for compliance.
3. All the Ahlimads working in different Courts of District Udhampur for compliance.
4. System Officer, District Court Udhampur for uploading the same on official District Court Website.
5. Office Folder.



Principal District & Sessions Judge,
Principal Distt. & Sessions Judge
UDHAMPUR